

GENERAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Review Application No. 793/91

in

O.A. 321 of 1990

Bharosey

Applicant

versus

Director General, Telecom Respondent.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr.A.B. Gorthi, Adm. Member)

In this Review Application filed on behalf of Bharosey who was the applicant in O.A. No. 321 of 1990, the prayer is that our judgment/order in the said O.A. be reviewed because we did not have the benefit of examining the original service records before passing the said judgment. We were satisfied that the respondents version that the date of birth of the applicant, as recorded in the service book was 20.9.1930 and that the applicant had signed thereat. It was, therefore, not necessary for us to insist on the production of the service record. In a Review Application there is no scope to introduce additional facts and arguments or to suggest that we should have taken a different view of the matter. There being

no error, either of fact or of law in our judgment dated 8.11.91, the Review Application is hereby dismissed.

transcript
A.M.

V.C.

Shakeel/

Lucknow Dated: 21-1-92